

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.22035/2002

(From the judgement and order dated 20/08/2002 in WP 32544/02  
of The HIGH COURT OF MADRAS)

TVL. SOUTHERN AGRIFURANE INDS.LTD.

Petitioner (s)

VERSUS

COMMERCIAL TAX OFFICER &amp; ANR.

Respondent (s)

(With prayer for interim relief)  
(With office report)

Date : 05/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGHFor Petitioner (s)Mr. K.K. Mani,Adv.  
Ms. Manika Pandey,Adv.For Respondent (s)Mr. T.L.Viswanatha Iyer,Sr.Adv.  
Mr. P.N. Ramalingam,Adv.UPON hearing counsel the Court made the following  
O R D E RLeave granted. Printing dispensed with. Appeal to be heard on the SLP paper books. Additional documents, if any, be filed within ten weeks. Original record need not be called for.  
No stay.(Ganga Thakur)  
PS to Registrar(Prem Prakash)  
Court Master